

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA
UNSTARRED QUESTION NO. 1690
TO BE ANSWERED ON 21ST SEPTEMBER, 2020**

REVISION OF TARIFF STRUCTURE

1690. SHRI KOTHA PRABHAKAR REDDY:
SHRIMATI VANGA GEETHA VISWANATH:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government proposes to revise tariff structure for sustainable growth of telecom sector to mitigate the effects of the Adjusted Gross Revenue issue that has impacted telecom operators and also slowed the 5G implementation process; and
- (b) if so, the details and the present status thereof, company-wise?

ANSWER

**MINISTER OF STATE FOR COMMUNICATIONS, EDUCATION AND
ELECTRONICS & INFORMATION TECHNOLOGY
(SHRI SANJAY DHOTRE)**

(a) & (b) As per the extant regulatory framework for tariff, tariffs for telecommunication services are forborne except for: (i) rural fixed line services; (ii) national roaming services; (iii) international private leased circuits and domestic leased circuits; and (iv) mobile number portability charges. Thus, the telecom service providers have complete flexibility to decide various components of tariff including the validity and other terms and conditions of services as per their commercial requirements subject to adherence to broad regulatory principles of transparency, non-discrimination and non-predation.
